

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.110
(IB)-1781(ND)2018

IA/2312/2021, IA/2331/2021, IA/2365/2021& IA/2366/2021

IN THE MATTER OF:

Indu Kumar &Ors ... **Applicant/Petitioner**

Versus

M/s. SahaInfratech Pvt. Ltd ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 31.05.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Mr. Virender Ganda, Sr Adv, Mr. Atul Sharma Adv, Mr. Vishal Ganda, Adv Ms. RenukaIyerAdv for Financial Creditors; Mr. Ashish Makhija, Mr. Ashish Hira Mr&DhawalTomer Advocates for RP; Mr. KrishnenduDatta, Adv., Mr. Raghavendra Bajaj, Adv.Mr. Nikhil Bamalfor the applicants.

ORDER

IA/2312/2021: Byfiling this Application, the IRP has submitted the updated list of creditors and information regarding the re-constitution of the COC. The same is taken on record subject to just exceptions.

With this, **the IA stands closed.**

IA/2331/2021: Heard Ld. Counsel appearing for the IRP. Notice be issued upon the Respondent by all modes including the E-mail Id of the Respondent. Affidavit of service be filed within a week from today.

List the matter on 14th July, 2021.

IA/2365/2021& IA/2366/2021: Mr. Virender Ganda, the Senior Counsel along with Adv. Mr. Atul Sharma appeared on behalf of the Respondent and accepted the notice. Therefore, there is no need to issue notice upon the Respondent. Time of three days is granted to file the reply.

List the matter on 4th June, 2021.

The Registry is directed to upload the corrected order on the website.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)